I. Report and Accounts (for the year ended the 31st December 1978) of the Oriental Fire and General Insurance Company Limited, New Delhi and related paper.

Re. Enpunction from

II. Report (for the year ended the 30th June 1979) of the Agricultural Refinance and **Development Corporation, Bombay and** related papers.

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): sir, I beg to lay on the Table:-

- I. A copy each (in English and Hindi) of the following papers, under subsection (1) of section 619A of the Companies Act, 1956:-
 - (i) Thirty-first Annual Report and Accounts of the Oriental Fire and General Insurance Company Limited, New Delhi, for the year ended the 31st December, 1978, together with the Auditors' Re--port on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - Statement by Government accepting the above Report. [Placed in Library. See No. LT-1008/80].
- II. A copy (in English' and Hindi) of the Sixteenth. Annual Report of the Agricultural Refinance and De velopment Corporation^ Bombay, for the year ended the 30th June, 1979, alongwith thg Accounts and the Auditors' Report thereon, under sub-section (2) of section 32 of the Agricultural Refinance and Deve lopment Corporation Act, 1963.
- [Placed in Library. See No. LT-1055/80].
- I. Statement accepting the Annual Report and Audited Accounts (19:8-79) of the National Institute of Public Finance and Policy.
- II. Notification of the Ministry of Finance (Department of Revenue).

SHRI MAGAN BHAI BAROT: Sir, I also beg to lay on the Table:—

Proceedings

- I. A statement (in English and Hindi) by Government accepting the Annual Report and Audited Accounts of the National Institute of Public Finance and Policy for the year 1978-79. [Placed in Library. See No. LT-1047/80]
- II. A copy (in English and Hindi) of the Ministry Gf Finance (Department of Revenue) Notification G.S.R. No. 385(E), dated the 1st July, 1980, under section 159 of the Customs Act, 1962, alongwith an explanatory memorandum on Notification. [Placed in Library. See No. LT-1048/80].

RE. EXPUNCTION OF SOME WORDS FROM THE PROCEEDINGS OF THE HOUSE ON THE 7TH JULY, 1980

SHRI BHUPESH GUPTA (West Bengal): Sir, before you take up Calling Attention, I have a constitutional point to raise. I have written to you on the subject, but in the House itself I want to raise it.

MR. CHAIRMAN: Later on. Let me first consider it. M you write to me, you must give me time to consider it.

SHRI BHUPESH GUPTA: You consider. The letter is different.

MR. CHAIRMAN: Whether I ghould rule on your submission to the House or not will depend on what action... (Interruptions).

SHRI BHUPESH GUPTA: Sir, my point is different. In the proceedings of yesterday, I find that you have expunged some of the words, not words that I used against anybody but words used against me. You have even expunged those words. I requested you, Sir, through the Vice-Chairman, yesterday that the -words